

MR. SPEAKER: Mr. Patil

SHRI A. BALA PAJANOR: Sir, I want to say one thing. During the discussion on the language, I made an impassioned appeal, while dealing with the resolution of the meeting of the Chief Ministers of Southern States, that these people are hoodwinking us, they are trying to impose Hindi by covert methods, inhuman methods, cunning methods, on the innocent people and, Sir, if you do not pay heed to our appeal, I would warn you that the integrity of this country, about which we are all... (Interruptions). This is not the way in which the proceedings should be conducted. There is a limit to our patience. Everytime I am raising it, you are pacifying me. Our people are being looted, and they are living as if they are in hell. This is the fourth time it is happening. Sir, if you do not give us an opportunity to ventilate our grievances, we will have to think of... (Interruptions).

MR. SPEAKER: Mr. Pajanor, I am on my legs. Now you made one complaint of a serious character about a Member, who has been hurt. There is some responsibility for me also. I wish such a complaint had come to me, I have a responsibility to see that the Members of the House are protected. How is it that no such complaint has come to me?

SHRI A. BALA PAJANOR: I will bring it to your notice.

MR. SPEAKER: Please do it. No such complaint has come to me.

(Interruptions)

SHRI A. BALA PAJANOR: I challenge these people. I charge the Minister of Railways. If he had been sincere, he ought to have contacted last night, the matter was raised in the other House and what he has done is a sad affair. He is coming with a very ordinary report, a very ordinary and ambiguous apology to hoodwink us. (Interruptions).

CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. D. PATIL: I introduce the Bill.

MR. SPEAKER: Mr. Patil Item No 8.

12.32 hrs.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Delhi Development Act, 1957.

(Interruptions)

SHRI M. N. GOVINDAN NAIR: (Trivandrum): I do not want to repeat what has been said here. The language question has been debated many times. But the main problem is in the last few months, the GT has been looted. That is going on. In Madhya Pradesh, during the last few months, it is an every day occurrence, the trains are stopped and looted. The Minister, even though he